RAIL WHEEL FACTORY

Yelahanka, BANGALORE - 560 064

Website: www.rwf.indianrailways.gov.in.

TENDER NOTICE NO.RWF/S/P1/006/2021-22 dt 03.08.2021

On behalf of the President of India, Principal Chief Materials Manager invites electronic Tenders from interested vendors for supply of the following items on the Indian Railways E-Portal – www.ireps.gov.in. The Tender documents and the Corrigenda to the Tenders, if any, will be available on the portal only.

Sl. No.	Tender No	Due date	Short description	Quantity
1	P1211468	16.08.2021	High Alumina Roof Set as per RWF specification and drawing	62 sets
2	P1211496	26.08.2021	Calcined Lime as per RWF specification	5840 MT
3	P1211501	01.09.2021	Ferro Silicon as per RWF specification	783000 kgs
4	P1211502	01.09.2021	Ferro Manganese as per RWF specification	533200 kgs
5	P1211503	01.09.2021	Silico Manganese as per RWF specification	453500 kgs

Principal Chief Materials Manager

बैंक ऑफ़ बड़ौदा
Bank of Baroda
विजया बैंक VIJAYA BANK | देना बैंक DENA BANK

Chembur Branch:- Kumkum, 17th Cross, R Chemburkar Marg,Chembur, Mumbai, Maharastra-400071 **E mail:** vjchem@bankofbaroda.co.in
Contact Detail: 022-25283999, 022-25286214(GEN)

Place:-Mumbai | Date: 30.07.2021

NOTICE TO GUARANTOR

(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
(Registered Post Acknowledgement Due)

To,
Mr K Raghupathi Bhat, B/601 Ramdev Complex, Plot No.53,Sector 19, Airoli, Navi Mumbai 400029.
Dear Sir,
Re: Your guarantee for credit facilities granted to MR GANESH S MESTA (Borrower) MRS NAYANA GANESH MESTA (Co Borrower)

1. As you are aware, you have by a guarantee dated **04.02.2008** guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by **MR GANESH S MESTA & MRS NAYANA GANESH MESTA** for aggregate credit limits of **Rs.5,50,000/-(Rupees Five Lakhs Fifty Thousand Only)** with interest thereon more particularly set out in the said guarantee document. To secure the guarantee obligation you have also provided following securities to us: **All that piece and parcel of the Flat No.403 Adm. 490sq.feet built up area situated on the 4th Floor A Wing in the building known as Sanghvi Garden Sun flower CHSL, Sagaon,Manpada Road, Nandivali Village bearing Survey No.65, Dombivali East, Taluka Kalyan, District Thane . Maharashtra Pin Code : 421204, North :** Open Plot, **South :** Building, **East :** Rajani Gandha **Building,West :** Open Plot

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 30.07.2021 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs.1,95,459.09 (Rupees One Lakhs Ninety Five Thousand Four Hundred Fifty Nine and Paise Nine Only) and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 30.07.2021 served on the borrower (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all of any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

5. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
Mr Krishnakumar N Naik
Chief Manager, Authorised Officer

PUBLIC NOTICE

It is Notified for the information that Original share certificate No. 123 of BEST SANMAN CHSL. Goregaon West Mumbai 400104. Serial Numbers 611 to 615 issued in the name of Smt. GEETA PRAMOD MAHAJAN has been lost in transit. If any one found this certificate, please contact on Mobile No. 8291279578.

PUBLIC NOTICE

NOTICE is hereby given that our client viz. Mrs. Avani Saad Sayed is intending to purchase the Flat No. A / 402 on 4th Floor in the building known as Raj Classic CHS Ltd situated at Panch Marg, Off Yari Road, Versova, Andheri [West], Mumbai- 400 061 **[said Flat]**, admeasuring 888 Sq. ft. Built Up equivalent to 82.53 Sq. Mtrs. Built Up with 10 fully paid up Shares having distinctive Nos. 131 to 140 [Both Inclusive] in respect of Share Certificate No. 026 **[said Shares]** issued by Raj Classic CHS Ltd to M/s. Phiroz N. Motabhoy & Co. Pvt. Ltd [Owner]. Our client is hereby inviting the claim on the said Flat & said Shares.

If any Person, Firm, Society, Company, Corporation or any Body Corporate has any claim or lien, on the said Flat & said Shares may file such claims or objections if any, within the period of 14 days from the date of this notice to -

M/s. Bhogale & Associates,
Advocates & Legal Consultants,
1202, 12th Floor, Maa Shakti, Dahisar Udayachal CHS Ltd., Ashokvan,
Shiv Vallabh Road, Borivali [East],
Mumbai- 400 066

If no claims or objections, as above, are received within the stipulated period, our clients shall, at future date, treat any such claims, objections and/or rights having been waived, forfeited and / or annulled.

Date: 06.08.2021

Sd/-
M/s. Bhogale & Associates

TAKE NOTICE THAT H B Shah Private Limited is intending to sell and our clients are intending to purchase the immovable property described in the **Schedule** hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, possession of original title deeds or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 7 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on our clients.

THE SCHEDULE OF THE PROPERTY:

Office premises bearing number 435 on the 4th floor of a building known as panchratna, admeasuring 1,112 sq feet, situated at 21, Panchratna, Mama Parmanand Marg, Mumbai 40004 bearing Cadastral Survey No. 6/1487 along with an open car parking space demarcated as B-92 along with ten shares having face value rupees fifty each numbered from 1626 to 1635 (both inclusive) represented by share certificate numbers 326 for the the shares numbered from 1626 to 1630 (both inclusive) and 327 for the the shares numbered from 1631 to 1635 (both inclusive).

Advocate for the Intending Purchasers:
Sanaea Umrigar, H-24 Cusrow Baug, Shahid Bhagat Singh Road, Colaba, Mumbai 400001.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Person) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PACIFIC SHARES AND STOCK BROKER LIMITED

1.	Name of corporate debtor	**PACIFIC SHARES AND STOCK BROKER LIMITED**
2.	Date of incorporation of corporate debtor	01/11/2007
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Register of Companies, Mumbai under Companies Act 1956 **Registration No. 175599**
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U67120MH2007PLC175599
5.	Address of The Registered Office And Principal Office (If Any) Of Corporate Person	419B, 4th Floor, Plot no. 21, Panchratna, Mama Parmanand Marg, Opera House, Girgaon, Mumbai 400004
6.	Insolvency Commencement date in respect of Corporate Person	28th July, 2021 being the date the order passed by the Hon'ble NCLT, Mumbai Bench (Order uploaded on NCLT Site on 4th August, 2021)
7.	Estimated date of closure of insolvency resolution process	24th January, 2022 being 180 day from the Insolvency commencement date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA PAWAN KUMAR RAMDHAN AGARWAL **Registration No:** IBBI/IPA-001/IP-P00414/2017-18/10737
9.	Name and Registration Number of the insolvency professional acting as interim resolution professional	42, Gopal Bhawan, 199 Princess Street, Mumbai – 400 002 Cell 9821063418 Email: arbitratorpr@gmail.com
10.	Address and email of the interim resolution professional	42, Gopal Bhawan, 199 Princess Street, Mumbai - 400 002 Email: arbitratorpr@gmail.com
11.	Last Date For Submission of Claims	11.08.2021
12.	Classes of creditors, if any under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution processional	No class has been ascertained till date
13.	Names of Insolvency Professional identified to act as Authorised Representatives of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://www.ibbi.gov.in/downloadform.html

1 Notice is hereby given that the National Company Law Tribunal has ordered the commenced of a corporate insolvency resolution process of PACIFIC SHARES AND STOCK BROKER LIMITED on 28th July, 2021
2 The creditors of PACIFIC SHARES AND STOCK BROKER LIMITED are hereby called upon to submit their claims with proof on or before 11th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10
3 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or by electronic means.
4 The claims may be submitted in their specified forms, Form B- Operational Creditor (Other Than Workmen/ Employee); Form C - Financial Creditor; Form CA- Financial Creditors in a class; Form D- Workmen/Employee ; Form E -Authorised Representative of Workman and Form F- Other Creditors.
5 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan KR Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP – P00414/2017-18/10737

Place : Mumbai
Dated : 05.08.2021

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLLND00338416 1. SIDDHARTH ANKATHIL C/O M/S. HIGHLY SKILLED TECH LTD. 2. KIVYA GUPTA C/O M/S. J. P. MORGAN CHASE	FLAT NO. 1704, 17TH FLOOR WING-9 OF ZONE –B "TEN BKC", MIG COLONY-GROUP I, OPP. MHADA OFFICE, N. DHARMADHIKARI ROAD, GHANDHINAGAR BANDRA (EAST) MUMBAI-400051 MAHARASHTRA ALONG WITH TWO CAR PARKING SPACE	27.04.2021	Rs. 4,28,46,228.42/- (Rupees Four Crore Twenty Eight Lakh Forty Six Thousand Two Hundred Twenty Eight And Paisa Forty Two Only) as on 27.04.2021

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.

Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place: TRIVANDRUM/BANDRA (EAST)

For Indiabulls Housing Finance Ltd.
Authorized Officer

NOTICE

NAME OF THE COMPANY: TATA STEEL LIMITED

REGD OFFICE: " BOMBAY HOUSE", 24 HOMI MODI STREET, FORT, MUMBAI -400001

Notice is hereby given that the certificate[s] for the under mentioned securities have been lost / mislaid and the holder[s] of the said securities / applicant[s] has/have applied to the company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the company at it's registered office within 15 days from this date, else the company will proceed to issue duplicate certificate[s] – without further intimation.

NAME OF THE HOLDER[S]	KIND & FACE VALUE OF SECURTIES	NO. OF SECURITIES	DISTINCTIVE NUMBERS
VARUGHESE EAPEN ANNE EAPEN	EQUITY OF F.V RS 10.00	57	612700292 – 612700348
		42	798054788 – 798054829
		100	329564338 – 329564437
		90	324486357 – 324486446
		95	388554871 – 388554965

JAMSHEDPUR [[PLACE] — **06/08/2021** [DATE] — **VARUGHESE EAPEN, ANNE EAPEN** [NAME OF HOLDER[S]/APPLICANT[S]]

NEW INDIA CO-OPERATIVE BANK LTD.

(Multistate Scheduled Bank)

Corporate Office : New India Bhawan, A.V. Nagwekar Marg, Prabhadevi, Mumbai – 400025.

NI/CO/RC/024140110000057/276/2021-2022 | **Date : 17.07.2021**

NOTICE U/S 13(2) OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

To,
1.Mr. Rahul Madanlal Agrawal .... **Borrower**
E/301,Suresh Dubey Villa, Near Achole Talav, Achole Road, Nallasopara (E), Dist.Palghar- 401 209.
2.Mr. Ashok Madanlal Agrawal .... **Surety**
E/301,Suresh Dubey Villa, Near Achole Talav, Achole Road, Nallasopara (E), Dist. Palghar – 401 209.
Dear Sir,
Ref : Your Housing Loan Account No. 02414011000057 with Virar Branch

1. M/s. New India Co-operative Bank Ltd., (herein after referred to as the Bank) having its Branch at Virar sanctioned Housing Loan facility **(hereinafter referred to as the "said Credit facility") of Rs.5,00,000/- (Rupees Five Lakh Only)** on the terms and conditions contained in the Sanctioned Letter mentioned hereinbelow to you **No.1** and you **No. 2** have guaranteed repayment of the amount due and payable under the said Credit facility with interest, costs, charges and expenses as guarantors. The details of the Sanctioned letter and the Credit facility is as under :

Sanction letter No.& Date	Type of facility	Amount sanctioned (Rs in Lakh)	Security
NI/RBC/110/ 2016-17 dt. 18.06.2016	Housing Loan	5.00	Residential Flat No.E/301,Suresh Dubey Villa, Near Achole Talav, Achole Road,Nallasopara (E), Dist.Palghar- 401 209.

2. You **No.1** have created Equitable mortgage charges on the following property, in favour of the Bank to secure repayment of the amount due and payable under the said Credit facility together with interest, costs, charges and expenses. You have also deposited the Original title deeds of the property and executed necessary documents to create charge on the said property.
The details of the property mortgaged is as under :-
Residential Flat No. E/301,Suresh Dubey Villa, Near Achole Talav, Achole Road,Nallasopara (E), Dist.Palghar- 401 209.

3. You **Nos. 1 & 2** have defaulted in repayment of the amount due and payable under the said Housing Loan in spite of repeated requests and reminders and therefore the account has been classified as **Non-Performing Asset with the effect from 31.05.2021 as per the Guidelines of Reserve Bank of India on IRAC norms.**

4. The outstanding balance amount due and payable to the Bank as on date under the aforesaid Housing Loan together with future interest is as under:

Loan Account No.	Amount outstanding Balance	Future interest
024140110000057	Rs.1,41,868.62	@ 12% p.a. Compounded on monthly rest w.e.f. 01.06.2021 and penal interest @2% p.a. on simple rate of interest

5. You **Nos. 1 & 2** are hereby called upon to pay the sum of **Rs.1,41,868.62 (Rupees One Lakh Forty One Thousand Eight Hundred Sixty Eight & Paise Sixty Two Only)** together with future interest thereon at the rate mentioned hereinabove within 60 days from the date hereof failing which Bank shall take steps for enforcement of security interest of the Bank in the mortgaged property mentioned hereinabove under the provisions of the **SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 which please note.**

6. The amount due and payable to the Bank under the said credit facility is secured by mortgage over property mentioned hereinabove. With effect from receipt of the aforesaid notice you are directed not to deal with encumber, sale, transfer, assign and / or create third party's rights of any nature whatsoever in or upon the said mortgaged property or any part thereof.

7. This notice is without prejudice to the Bank's right to initiate / continue such other actions and /or legal proceedings, as it deems fit and necessary under provision of any other law.

Yours faithfully,
sd/-
Authorised Officer

GP PARSIK SAHAKARI BANK LTD

(Multi-State Scheduled Bank)

Recovery Officer
(Appointed under Maharashtra Co-operative Societies Act 1960 & Rules 1961)
Attached to GP Parsik Sahakari Bank Ltd. (Multi- State Schedule Bank)
Head Office:'Sahakarmurti Gopinath Shivram Patil Bhavan' Parsik Nagar, Kalwa, Thane-400605, 022-25456537.

AUCTION SALE NOTICE

Whereas the undersigned being the Recovery Officer attached to The GP Parsik Sahakari Bank Ltd. appointed under Maharashtra Co-operative Societies Act 1960 and in exercise of Powers conferred under Section 156 and in execution of below mentioned Recovery Certificate issued by Dy. Registrar of Co-op. Societies Thane. Notice is hereby given to the borrowers, guarantors and public in general by the undersigned has taken physical possession of the property for the recovery of below mentioned total outstanding dues, other charges and Government Surcharge. The Recovery Officer conducted auction on 09/09/2021 and invites sealed Tenders from interested purchaser till 06/09/2021 for the sale of below mentioned property on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS".

Sr. No.	Borrower Name	Recovery Certificate No. and Outstanding Amount
1	Mrs. Sarika Satish Gadekar and Mr.Satish Madhukar Gadekar	Certificate No. Dy.Reg /Thane Taluka /Sec.101/B-6/RC/3064 Rs. 9,23,054.90 Plus from dt. 17/09/2019 further interest, Surcharge and Other exp.
2	Mr. Satish Madhukar Gadekar	Certificate No. Dy.Reg /Thane Taluka /Sec.101/B-4/RC/5222 Rs. 24,63,248/- Plus from dt. 17/09/2019 further interest, Surcharge and Other exp.
3	M/s. Mona Transport Prop. Satish Madhukar Gadekar	Certificate No. Dy.Reg /Thane Taluka /Sec.101/B-6/RC/3065 Rs. 15,98,414/- Plus from dt. 17/09/2019 further interest, Surcharge and Other exp
	Total	**Rs. 49,84,716.90 Plus from dt. 17/09/2019 further interest, Surcharge and Other exp.**

Description of Property	Upset Price and Deposit Money	Auction date, Time and Venue
Plot No.C/8, Unit No 12 Area 28 Sqmtr. (Built up) Sector 12 Swastik Co-op. Hsg.Soc. Ltd., Kharghar, Navi Mumbai	Rs. 34,72,000/- (Rs. Thirty Four Lakh Seventy two Thousand Only) and Rs.5,20,800/-	Date : 09/09/2021 at 11.00 a.m., Venue- Recovery Dept., GP Parsik Sahakari Bank Ltd. Sahakarmurti Gopinath Shivram Patil Bhavani, Parsik Nagar, Kalwa

Terms and Condition :
1. The properties are being held on "AS IS WHERE IS" and " AS IS WHAT IS BASIS".
2. Auction will be conducted on 09/09/2021 at 11.00 a.m.
3. There are no encumbrances on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Recovery Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/dues.
4. For the inspecting the property contact to Recovery Officer. Intending purchaser may inspect the property on Dt.27/08/2021 and time between 11.00 a.m. to 5.00 p.m.
5. Offer in sealed envelope should be submitted with bidder evidence i.e self-attested copies of (I) Proof of Identification(KYC) viz. Voter ID Card/Driving License /Passport etc. (II) Current Address Proof for communication (III) PAN Card of the bidder, (IV) valid e-mail ID, (V)Contact number(Mobile/Landline) of the bidder etc. to the Recovery Officer along with Demand Draft/Pay Order for EMD in favor of "GP Parsik Sahakari Bank Ltd." at Recovery Dept. on 06/09/2021 before 5.00 p.m.
6. Qualified/conditional offer and/or without earnest money deposit offer, as offers from Agents/Third Party will not be entertained as we have not appointed any agent to deal in the auction. The aforesaid will not be sold below the Reserve Price. The offerer will have an opportunity to increase their offers at the time of auction sale.
7. Successful purchaser shall deposit 15% of bid amount immediately on the date of auction and residual 85% within 30 days from the date of intimation of confirmation of sale by the Recovery Officer, failing which the amount deposited by the purchaser shall be forfeited. And the said property will re-auction.
8. The purchaser shall bear the applicable stamp duties/additional stamp duty/transfer charges, fees etc. and also all the statutory/non-statutory dues, taxes, rates, assessment, Govt. & SemiGovt. taxes and other charges, fees etc. in respect of the auctioned property. The possession of the Mortgaged Property mentioned above is with the Recovery Officer, who will hand over peaceful possession to the successful bidder on compliance of above.
9. All other expenses for getting the properties transferred on their name and statutory dues, if any shall be borne by the successful purchaser.
10. Sale Certificate will be issued in the name of purchaser(s) /applicant(s) only and will not issued in any other names.
11. Before auction if defaulters paid all dues to the Bank then said auction will be cancelled
12. The Bank reserves its right to reject to any or all the offers without assigning any reason whatsoever.
13. After auction if there is delay in providing sale Confirmation/ Sale certificate due to the Court Order, Bank will not be responsible to give Interest on EMD amount.

The said Auction Notice is according to above mentioned Terms and conditions and under Maharashtra Co-operative Societies Act 1960, u/s. 156 & Rules 1961 of Rule 107.

Date : 06/08/2021
Place : Kalwa, Thane

Recovery Officer
Attached to The GP Parsik Sahakari Bank Ltd.
(u/s. 156 of MCS Act 1960)

MAHAGENCO
Maharashtra State Power Generation Co. Ltd.

E-Tender Notice

Chandrapur Super Thermal Power Station MAHAGENCO, invites Proposals from reputed and experienced Companies to Participate in the Competitive bidding Process to following Tenders.

Tender NO(Rfx No) / Description / Estimated Cost in Rs.

3000021275/Design, Engineering, Manufacture, Supply, Erection, Testing & Commissioning of Station Battery Set (02 nos.) & UPS Battery Set (01 no.) with Plante / Ni-Cd Type Complete with all accessories by dismantling and buyback the existing Battery Sets in Unit#5 CSTPS, Chandrapur/ Rs.46641837.84

above floated tender published in MAHAGENCO online Portal. For the detailed Tender document, interested bidders should visit SRM Website **https://eprocurement.mahagenco.in** For any query Contact No.8554991818.

Sd/-
CHIEF ENGINEER (O&M)

PUBLIC NOTICE

NOTICE is hereby given that we have been instructed by my clients to investigate the title of **Shri. Kapil Mahendra Sharma** and **Kirtidaksh Rajdaksh Sharma ("Owners")** residing at Highland Gardens, Building No. G-1, Ground Floor, Dhokal, Thane (W) Pin Code 400608 in respect of the Development Rights Certificate bearing Folio No. TDR/S06/Cremat-udyan-1/0467/18 and Certificate No. 296 **("DRC')** Dated 13.07.2021 issued by Thane Municipal Corporation **("TMC")** in the name of Owners in relation to the land bearing Survey No. 109/B, City Survey (CTS) No. 228, Village Bhayandarpada, Thane **("Property")**. The FSI credit of the Built Up Area mentioned in the said DRC is 4,512 Square Metres. As per the DRC, as on 6th day of August 2021, there is no FSI has been transferred to Third Parties and deducted by TMC from and out of the said DRC. The said Owners have represented that the FSI of 4,512 Square Metres mentioned in the DRC is free from encumbrances and no third party rights in respect thereof has been created over the said DRC as on date.

All persons / entities having any share, right, title, claim, objection, benefit, demand and/or interest in respect of the aforesaid DRC or any part thereof by way of sale, exchange, let, lease, sub-lease, license, leave and license, care taker basis, tenancy, sub-tenancy, assignment, release, relinquishment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, easement, trust, moniment, occupation, possession, family arrangement/ settlement, litigation or any other method by and through any Agreement, Deed, Document, Writing, Conveyance Deed, Assignment, Transfer Deed Devise, Decree or Order of any Court of Law, Contracts/Agreements, Development Rights, Partnership, FSI Consumption, or Encumbrance or Otherwise of whatsoever nature and description, are hereby required to intimate and make the same known in writing, along with Documentary Evidence to the undersigned at the address mentioned below within **7 (seven) days** from the date of the publication of the this Public Notice, failing which the claim/s, it would be deemed that no such claims exist and the claims, if any, of such person(s)/entity(ies) shall be deemed to have been waived, released, relinquished and I or abandoned for the said DRC and my client will proceed to deal with the same as free from encumbrances

Dated this 6th day of August, 2021

(Pradip Garach)
Advocate High Court Bombay

Gr. Floor, Mercantile Chambers, 12, J. N. Heredia Marg,
Ballad Estate, Mumbai - 400 001. Mobile: 9820501547

REXNORD ELECTRONICS & CONTROLS LIMITED

Regd. Office: 92-D, Govt Ind Estate, Charkop, Kandivali (W), Mumbai-400067
E mail: finance@rexnordindia.com **Website:** www.rexnordindia.com
Tel. No. 91-22-62401800; **Fax No.** 91-22-62401816
CIN: L31200MH1988PLC047946

NOTICE TO THE SHAREHOLDERS

This is to inform you that the 33rd Annual General Meeting ("AGM") of the Members of Rexnord Electronics and Controls Limited ("the Company") will be held on **Wednesday, September 01, 2021 at 11 a.m.** IST through Video conferencing ("VC")/other Audio-Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM.

In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide General Circular Nos. 14/2020, 17/2020, 20/2020 and 02/2021 dated April 8, 2020, April 13, 2020, May 5, 2020 and January 13, 2021, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and The Securities and Exchange Board of India vide SEBI Circular No. SEBI/ HO/CFD/CMD1/ CIR /P/2020/79 and SEBI/HO/CFD/CMD 2/CIR/P/2021/11 dated May 12, 2020 and January 15, 2021 has permitted holding of AGM through VC/OAVM facility without the physical presence of members. Accordingly, in compliance with MCA circulars and relevant provisions of The Companies Act, 2013 and SEBI (LODR) Regulations, 2015 the AGM of the Members of the Company will be through VC/OAVM. Members can attend and participate in the AGM only through VC/OAVM facility, the details of which will be provided in the Notice of the AGM.

In compliance with the above mentioned Circulars, the Annual Report for FY 2020-2021 along with the Notice of the 33rd AGM will be sent electronically by the Company to those Members whose email addresses are registered with the Company/RTA and Depositories. The Notice of the 33rd AGM and the Annual Report for FY 2020-2021 will be also available at the websites of the Company at www.rexnordindia.com, websites of the Stock Exchange, i.e. BSE Limited at www.bseindia.com and will also disseminated on the website of CDSL (agency for providing the Remote e-Voting facility and e-voting system during the AGM) i.e. www.evotingindia.com. Members who have not registered their email addresses are requested to register the same for receiving all communication from time to time including Annual Report, Notices, Circulars, etc. from the Company electronically.

Process for those shareholders whose email/ mobile no. are not registered with the Company/depositories is as follows:

1. For Physical shareholders - please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to **Company/RTA email id**.
2. For Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP)
3. For Individual Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through Depository.

FOR REXNORD ELECTRONICS & CONTROLS LIMITED
Sd/-
KISHOR CHAND TALWAR
CHAIRMAN & MANAGING DIRECTOR
(DIN: 00351751)

Place : Mumbai
Date : 5th August, 2021

VIP Clothing Limited

Registered Office : C-6, Road No. 22, MIDC, Andheri (East), Mumbai-400 093.
CIN No: L18101MH1991PLC059804
Email ID : investor.relations@viporg.com
Website: www.vipclothing.in

NOTICE

Transfer of shares to Investor Education and Protection Fund (IEPF) Authority

In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consequent years to the IEPF Account established by the Central Government.

A list of such shareholders, who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account, is displayed on the website of the Company www.vipclothing.in

The Company has sent individual communication through its RTA to the concerned shareholders whose shares are liable to be transferred to IEPF Account as per the said Rules for taking appropriate action and submitting requisite documents to claim the shares and unclaimed dividend amount(s) before its credit to IEPF Account. Shareholders are requested to forward the requisite documents as mentioned in said communication to the Company's Registrar and Share Transfer Agent, to claim the shares and unclaimed dividend amount(s). Notice is hereby given that in the absence of receipt of a valid claim by the shareholder, the Company would be transferring the said shares to IEPF Account without further notice in accordance with the requirement of said Rules.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note that, upon such transfer, shareholders can claim the transferred shares along with dividends from the IEPF, for which details are available at www.iepf.gov.in

For any information/clarifications on this matter, concerned shareholders may write to the Company at investor.relations@viporg.com or contact the Company's Registrar and Transfer Agent i.e. M/s. LinkIntime India Private Limited at C 101, 247 Park, L B S Marg, Vikhroli West, Mumbai-400 083, Tel. No. : + 91 22 49186000, Fax : +91 22 49186060, Email : rnt.helpdest@linkintime.co.in

For VIP Clothing Limited
Sd/-
Archana Mungunti
Company Secretary
(Membership No. : A-31071)

Place : Mumbai
Date : August 05, 2021

PUBLIC NOTICE

Notice is hereby given to public at large that deceased **Miss Celine Fernandes** was the sole owner and occupant of the flat No. 8, First Floor, B wing, Matai Mansion, on land bearing C.T.S. No. B-990, John Baptist Road, Bandra (W), Mumbai-400050. **Mr. Ashlyn Fernandez, Noel Fernandez** and **Mr. Trevor Fernandez** are the only legal heir of the said deceased. However Members of the public are hereby notified that if any one having any claim or adverse claim in respect of the said flat of whatsoever nature are hereby advised to place their bonafide claim within 10 days from present publication and contact at my below mentioned address with appropriate written evidence with affirmation and true copy of documents (if any). Please note that 'claims' received without written evidence will not be considered. 'Claims' received after the expiry of the 10 days from the publication of this notice shall not be entertained.

Sd/-
Adv. Dr. Syed Ejaz Abbas 'Naqvi'
Address: Flat No. 64,
Samrat CHS Ltd., HIG Colony,
K.C. Road, Reclamation,
Bandra (W), Mumbai-400050.

DONEAR INDUSTRIES LIMITED

CIN: L99999MH1987PLC042076
Registered Office: Donear House, 8th Floor, Plot No. A/50, Road No. 1, MIDC, Andheri (East), Mumbai - 400 093
Tel. No.: (022) - 6834 8100;
Fax No. (022) - 6834 8313
Email: info@donear.com
Website: www.donear.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that the Meeting of Board of Directors of the Company is scheduled to be held on Thursday, August 12, 2021 to inter-alia, consider and approve the Unaudited Standalone Financial Results of the Company for the first quarter ended June 30, 2021.

Further, in terms of the provisions of SEBI (Prohibition of Insider Trading) Regulations, 2015, the Trading Window has been closed from July 01, 2021 to August 14, 2021 (both days inclusive).

The said information is also available on the Company's website at www.donear.com and may also be available on the website of stock exchanges at www.bseindia.com & www.nseindia.com

For **Donear Industries Limited**
Sd/-
Mayur Vajat
Company Secretary

Place: Mumbai
Date: August 05, 2021

All Concerned having interest

This is to inform/notice you that my Client MRS. GRISHMA VISHAL KAMBLE, is wish to get transferred below mentioned Room premises in her name from the name of original tenant SHRI SHANKARLAL SANDHIDAS PATEL. If any person/s, bank, society or company to submit your claims, rights, objections if any in respect of the below mentioned premises at my below address or at the address of The Administrative Officer (Estate), 'F' North Ward Office, Bhau Daji Road, Matunga, Mumbai-400 019 within 14 days from this notice, failing which, any claim/s, shall be considered as waived off/ abandoned/given up or surrendered.

Description of the Property

Room No. 15, 3rd Floor, Building No. 28, 224RT, Sahakar Nagar, Naigaon Cross Road, Wadala, Mumbai-400 031.

Sd/-
Adv. Sujata R. Babar
Add : 13, Gohartaj Building,
221, Dr. B. A. Road, Hindmata,
Dadar (E), Mumbai-400 014
Cell : 9821161302

C. J. GELATINE PRODUCTS LTD.

(CIN No. L24295MH1980PLC023206)
Regd. Office: 05, Ground Floor, Plot No. 237, Azad Nagar Rahivashi Sangh, Acharya Donde Marg, Sewree (W) Mumbai – 400015 (M.H.)
Tel: 07480-423308, 423301
Email: cjsecretarial@gmail.com
Web Portal: www.cjgelatineproducts.com

NOTICE

NOTICE is hereby given pursuant to Regulation 29 read with Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company is scheduled to be held on Saturday, the 14th August, 2021 at 1.30 P.M. at the Factory Premise of the company at 21, New Industrial Area, Mandideep, Bhopal, (M.P.) - 462046, inter-alia, to consider and approve the Unaudited Financial Results for the quarter ended 30th June, 2021 and other routine businesses.

This information is also available at the website of the Company at www.cjgelatineproducts.com and website of the Stock Exchange at www.bseindia.com

By orders of the Board
C. J. Gelatine Products Ltd.
Sd/-
Deepak Patil
Company Secretary
M.No: A-61787

Place : Bhopal
Date : 5/8/2021

PUBLIC NOTICE

Notice has been given that **Mrs. Lilavati D. Shah** was member of **Siddharth Tower C.H.S Ltd.,** holding Flat No. **202** on Second floor, **Siddharth Tower Co-operative Housing Society Ltd.,** situated at Plot No. 266, T. P. S. III,, Borivali (West), Mumbai 400092 and was holding Share of the said society bearing Distinctive Nos. **191 to 195** vide Share Certificate No. **39.** The said **Mrs. Lilavati D. Shah** expired on **28/07/2018.** The application to be made by **Mr. Jayesh Dhirajlal Shah** for transfer of the rights of **Late Mrs. Lilavati D. Shah** of above mentioned Flat and shares unto his name jointly with **Mrs. Sheetal Jayesh Shah.** Besides the above applicant, any person having whatsoever claims of whatsoever type they should lodge such claims in writing to the secretary of society within **15 days** from the date of publication of this advertisement with undersigned secretary, **Siddharth Tower Co-operative Housing Society Ltd.,** situated at Plot No. 266, T. P. S. III,, Borivali (West), Mumbai 400092. If no such claim is received within the said period the society would transfer the rights of the said deceased in the said Flat and the shares in respect thereof in favour of the said **1) Mr. Jayesh Dhirajlal Shah** & **2) Mrs. Sheetal Jayesh Shah** after following the due procedure.

For Siddharth Tower
Co-op. Housing Society Ltd.
Sd/- Hon. Secretary

Place: Mumbai | Date: 06/08/2021